

Pollution by Hindustan Aluminium and High Tech Carbon Industries, Renukoot

6133. SHRI RAM NIHOR RAI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) Whether pollution is being created by the Hindustan Aluminium Company (HINDALCO) and High Tech Carbon Industries, Renukoot in Sonbhadra district of Uttar Pradesh;

(b) if so, whether the Government propose to take any action in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Yes, Sir.

(b) & (c). The Uttar Pradesh Pollution Control Board has given directives to these industries to install adequate pollution control devices in order to meet the prescribed standards by December 31, 1991.

(d) Does not arise.

Request of Government Officers From Kashmir Valley for Accomodation in Delhi

6134. SHRI C. K. KUPPUSWAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some Central Government Officers in Kashmir Valley have been adjusted in their respective Central Government Offices in Delhi due to militants threat in the Valley;

(b) if so, whether such officers have

requested for accommodation in Delhi on compassionate grounds on priority basis; and

(c) the action taken or proposed to be taken by the Government on such requests?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir.

(c) Each requests decided on merits.

HUDCO Assistance to Orissa

6135. SHRIGOPINATH GAJAPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Housing Urban Development Corporation (HUDCO) has been providing fund to the State Governments for promoting rural housing;

(b) if so, the amount sanctioned by HUDCO to the State of Orissa in 1990-91 and also during the current year for rural housing; and

(c) the terms and conditions laid down for providing loan to the rural people to construct houses?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) HUDCO is providing loans to the eligible borrowing agencies nominated by the State Government for the provision of houses in rural areas.

(b) HUDCO has sanctioned loan amounting to Rs. 5.45 crores during 1990-91 for rural housing schemes in Orissa. So far, no loans for rural housing have been sanctioned during the current financial year though a tentative allocation of Rs. 4.23

crores has been made by HUDCO for the purpose.

(c) HUDCO sanctions loan to the implementing agencies nominated by State Governments as per Standard terms and conditions. The broad revised terms effective from 1.4.91 are as follows.

Cost ceiling - Rs. 10,000 per dwelling Unit.

Maximum amount of loan	-	50%
Rate of interest	-	7%
Repayment period	-	11 years.

Alternative Flats in Vasant Kunj

6136. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether allotment of some of the DDA flats in Vasant Kunj specially in Block B, Pocket 7, under Self Financing Scheme to original allottees were cancelled and the same were allotted to other persons;

(b) if so, the details and reasons therefor;

(c) whether DDA propose to allot alternative flats to those persons whose allotments were cancelled; and

(d) if so, the details thereof and the time by which the flats are likely to be allotted to them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Specific allotment of flats in respect of allottees of Sector-B, Pocket 7, Vasant Kunj was made after display of eligibility list for

which due publicity was given in the newspapers. Those whose names did not figure in the eligibility list and filed the objections and were also covered by the policy guidelines relating to the criteria for making specific allotment were considered for allotment by way of draw through the Computer. These persons whose names did not figure in the list and did not file their objections were left out and the remaining flats were reallocated.

There are seven such cases which have come to the DDA's notice where the persons were found non-eligible due to non-payment/ no submission of challans in proof of payment.

(c) and (d). Left over allocattees are considered for adjustment authority from time to time.

Housing Schemes of DDA

6137. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of various housing schemes by DDA for different categories; and

(b) the number of houses constructed and actually allotted separately, category-wise during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The details of 17 housing registration schemes floated by the DDA so far are given as per statement A.

(b) The Category wise details of houses constructed/allotted during the last three years are given as reported by D.D.A as per statement 'B'